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NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/01/2017 AT 10.30 AM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/5/2016

NAME OF THE PETITIONER(S) : Shri Kuberan N. & 21 Others

NAME OF THE RESPONDENT(S) : Monarch Steels (India) Limited & 3 Others

UNDER SECTION : 397/398

S.No.	Name (in Capitals)	Represented by	Signature
1.	ANANTH for MR KP CHOPRA	Consel for Intervener	<u>Anant</u>
2.	for TK Bhaskar Swetha vasudevan Keerthi	counsel for Petitioners 1-22	<u>Swetha</u>
3.	D. Chandragupta	Counsel for 2nd Respondent	<u>D.Chr</u>

ORDER

Ms Swetha Vasudevan, counsel for petitioners present. Shri M Anant, counsel for intervener and Shri D Chandragupta, counsel for R2 are present. Counsel for petitioner filed an affidavit showing proof of service of notice and stated that the notice sent to R1, R3 & R4 are not served. Notice to R2, R6 & R8 are served. R5 & R7 are reportedly expired. Counsel for petitioner is directed to take steps to bring the LRs of R5 & R7 on record. Services against R6 & R8 is held sufficient. So, R6 & R8 are proceeded ex parte. Counsel for R2 sought time for

filings counter. Time extended at request. Counsel for petitioner is directed to issue notice to R1, R3 & R4 by way of publication in newspaper in vernacular language and one in English having wider circulation in the District in which the office of the company is situated and file an affidavit by the next date of hearing alongwith proof of advertisement. Put up on **23.02.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy)
Member (Judicial)